

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Order : 02.11.1993.

R.P. No. 96/93 in  
OA No. 383/93

V.S. SHARMA V/s. UNION OF INDIA & ORS.

**CORAM:**

HON'BLE MR. GOPAL KRISHNA, MEMBER (J).  
HON'BLE MR. O.P. SHARMA, MEMBER (A).

ORDER

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

This is a Review Petition u/s 22 (3) (f) of the Central Administrative Tribunals Act, 1985, read with Rule-17 of the Central Administrative Tribunal (Procedure) Rules, 1987, by which the petitioner V.S. Sharma is seeking a review of the order dated 8.9.93, passed by this Bench of the Tribunal in OA 383/93.

2. We have carefully perused the petition. The grounds stated therein do not fall within the purview of Order XLVII Rule-1 of the Code of Civil Procedure. The points raised at the time of arguments in OA 383/93 were duly examined and considered while deciding it. No fresh matter, which after the exercise of due diligence was not within the petitioner's knowledge or could not be produced by him at the time when the order was made, has been brought out. There is no mistake or error apparent on the face of the record. The grounds stated in this petition do not justify a review of the impugned decision.

3. We, therefore, dismiss this Review Petition in limine.

( O.P. SHARMA )  
MEMBER (A)

*C. Krishnam*  
( GOPAL KRISHNA )  
MEMBER ( J )